[شری رشید مسعود (سہارنپور) :

رڑکی انجینیرنگ یونیورسٹی ہندوستان کی ان چند یونیورسٹیوں میں سے ایک ہے جس نے انجینیرنگ کے میدان میں نہ صرف ہندوستان میں بلکہ دنیا میں نام پیدا کیا ہے - مگر وقت کے ساتھ ساتھ اس کی وہ پرانی ساکھ ختم ہوتی جاتی ہے- اس لئے آج اس بات کی ضرورت ہے کہ اس یونیورسٹی کو حکومت ہند اپنے انتظام میں لے اور اس کو بھی وہ ہی درجہ دیا جائے جو ہندوستان میں آئی - آئی - ٹی - کو دیا گیا ہے - سرکار کے اس قدم سے نہ صرف یہ کہ رڑکی یونیورسٹی اور پھر انسٹی ٹیوٹ سہارنپور ملک کی ترقی میں بہتر کردار ادا کر سکے گا بلکہ آئی - آئی - ٹی - سے کمپیٹیشن ہونے کی بنا پر ریسرچ کے معاملات میں بھی سدھار آئے گا - یونیورسٹی کے اسٹاف اور اسٹوڈینٹس کی بھی یہ ہی خواہش ہے کہ اس کو ہند سرکار اپنے اختیار میں لے لے -]

15.45 hrs.

OIL INDUSTRY (DEVELOPMENT) AMENDMENT BILL

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P.C. SETHI): I beg to move:

"That the Bill to amend the Oil Industry (Development) Act, 1974, be taken into consideration."

Section 15 of the Act provides for the collection of cess as a duty of excise on the indigenous crude oil and natural gas, in terms of the Central Government notification, from time to time. We have been collecting a duty of Rs. 60, which was recently raised to Rs. 100. The price of indigenous crude was revised on 11.7.81 from Rs. 305 for on-shore and Rs. 439 for off-shore to Rs. 1,182 for both on-shore and off-shore crudes. Therefore, it has become inevitable to revise the duty for further investment in the oil industry. The Government is taking authority for increasing the cess, after notification, up to Rs. 300. This is only an enabling measure. We have got the financial consent for this. I hope that this Bill would be passed without much discussion.

MR. CHAIRMAN: Motion moved:

"That the Bill to Amend the Oil Industry (Development) Act, 1974, be taken into consideration."

SHRI R.P. DASS (Krishnagar): Sir, I rise to oppose this Bill. It is a short Bill, most probably the shortest Bill that has ever been brought here, a Bill of only few lines, but it is not as innocent as it looks. Though it meant for the development of the oil industry, you will find that it is nothing but an economic Bill.

This Ministry has now become the biggest instrument for revenue earning. In the last three years it has raised taxes to the tune of Rs. 6,000 crores. In August 1979 taxes were imposed to the tune of Rs. 1,150 crores, in June 1980 to the tune of Rs. 2,100 crores and in June 1981 to the tune of Rs. 1,200 crores. In July 1981 it was again raised by another Rs. 1,500 crores. It comes to nearly Rs. 6,000 crores or 6 billion rupees. It appears' that there is still a budgetary gap of Rs. 600 crores.

Just now the Finance Minister referred to the budgetary gap and the guidelines put forward by the IMF after periodical discussion with it. I have here with me a copy of the IMF memorandum, in which there is a letter of

the Finance Minister, Shri R Venkataraman, dated 18th September 1981, to the Managing Director of IMF, forwarding a statement of the economic policy of the Government of India.

Sir, you will find from Table No. 13 of the memorandum in which it has been stated that the Government of India has to raise Rs. 6.6 billion in 1981-82 and this has to be raised to Rs. 12.4 billion in 1982-83 and again it has to be raised to Rs. 14.4 billion in 1983-84. That means, during the period from 1981-82 to 1983-84 the total amount that has to be raised is Rs. 33.4 billion. That is why I come to the conclusion that the present Ministry has been rather forced to raise again the taxes to the tune of Rs. 600 crores because now this Bill provides for Rs. 200 more per tonne of crude oil. It proposes to enhance the rate from Rs. 100 to Rs. 300 per tonne of crude oil. This will fetch near about Rs. 600 crores in a full year. So, it has been rather apparent that this is being done at the instance of IMF. Otherwise, how can it be that within the last 30 months this Ministry has to raise the oil price three times? Now the price of oil is going up by leaps and bounds, but it was not so before. The process has begun from January 1981, and it is becoming clear day by day that there is somebody behind who pulls the strings and this Government is acting according to him.

Although the Bill as it is drafted appears to be innocent and the Bill aims to develop the oil industry in the country, yet you will find that the ex-refinery oil price does not relate to the actual price in the market. The ex-refinery oil price of one litre of petrol is less than Rs. 3, but in the market the price is Rs. 5.58 to Rs. 6 per litre. So, there is no relationship between the ex-refinery oil price and the price at which it is sold in the market. That is why one has to come to the conclusion that this Ministry has become a big instrument for raising revenue for the General Budget.

I would like to point out another fact about the ONGC. The ONGC is one of the biggest and the ablest organisations in the oil industry. It is will-equipped with the present know how, but it is not allowed to work as freely as it should have been. It was not allowed to work on all the oil fields. There are near about 32 blocks, 17 off-shore and 15 on shore. These blocks are being given to the foreign multinational corporation for exploration. Actually they have nothing to do with these blocks. Therefore, it has been clear that we had to sell our prospecting and development schemes elsewhere. We are not doing the entire work ourselves. At the same time it is true that ONGC does not have required number of scientists, specialists and technicians for the entire task to be done by them. Government is also not in a position to entrust the entire development task to ONGC. Therefore, Government has to rely upon the foreign multinational corporations.

Again, I would like to refer to I.M.F. Memorandum which says:

"In the past the Government has systematically passed on increases in the cost of imported crude to the domestic consumer through higher prices of petroleum products. To this end, Petroleum prices were raised in June, 1980 and again in January, 1981. More recently the Government has increased the prices of domestic crude oil from an average of Rs. 391 per tonne to Rs. 1182 per tonne. This increase in the price of 200% will make a major contribution to the addition of resource mobilisation effort, yielding about Rs. 9 billion in 1981-82 and the total Rs. 47 billion over the programme period. The Government has also taken steps to reduce subsidy. Fertilizer prices were raised in 1980-81 to effect total savings in the fertiliser subsidy bill of Rs. 10 billion over the programme period. Another increase in fertiliser price was recently announced

[Shri R. P. Das]

which will reduce the subsidy burden by further Rs. 8 billion. This increase in petrol and fertilizer price has made a massive upward adjustment within a very short period. Price increase of different petroleum products ranged from 40 to 140 per cent within 30 months period for most products and fertilizer prices have been increased by about 62 per cent. The additional burden borne by the consumer because of these adjustments amounts to cover 3 per cent of the GDF."

This has been adequately proved that this Ministry has sold out its interests to the foreign monopolists to the U.S. imperialists. They are working from behind the IMF. That is why I would like to oppose this Bill totally.

SHRI XAVIAR ARAKAL (Ernakulam): I take this opportunity for two proposes—one to support the Bill and at the same time to congratulate the Minister for his tremendous work and achievement in the oil field. It is not a small matter when we compare the position of oil Industry in India in 1973 with that in 1981.

While referring to the Statement of Objects and Reasons of the parent Bill, Shri D. K. Borooah at the time of bringing this Bill said:

"It is essential that a programme for securing such self-reliance should be rapidly stepped up and also that the necessary resources for the execution of such programmes must be assured. It is, therefore, proposed to levy by way of cess duties of excise on crude oil and natural gas so as to create an Oil Industry Development Fund."

This fund would be used exclusively to provide financial assistance to the organisations engaged in development progress of the oil industry in all its aspects from the exploration for, and the production of, crude oil to its refining, further down-stream processing, distribution marketing, etc., and research and development."

17 hrs.

Sir, this was the main object in bringing out this enactment in 1973. But when you refer to the statement of objects and reasons of this Amending Bill, I should have rather expected to have a report on the activities of the Board as per the objects of the parent Act. If we were supplied with the various activities and the functions of the Board, certainly, this House would have been in a better position to evaluate this Department itself. When we refer to Para 2 of the Statement of Objects and Reasons, it is said:

"It has been now decided to increase the above referred to maximum rate of duty on crude oil to rupees three hundred per tonne."

It is said that in July 13, 1981, the Central Government specified that the rate of duty of excise in respect of the crude oil would be at the rate of rupees one hundred per tonne. Therefore, there is a sharp increase from the decision of July 13, 1981 to that of 10th September, 1981. It is therefore, natural to pose two questions, namely, what will be the incidence of this increase of excise duty from the consumer point of view and how far it will affect the overall economic aspect and development of our country.

I am one for more excise duty provided the achievements made are reflected in the economic development of our country. A little while ago the Finance Minister said that the foreign exchange was depleting at the high rate. It is tremendous for him to see that over 70 per cent of our foreign exchange is used for oil import Therefore it is natural to expect more exise duty but from the consumer point of view, I may pose this question to the hon. Minister. Have the Government

made any study to find out (a) the qnantum of revenue that will be derived from this exise increase; and (b) what will be the overall impact on the economic aspects, especially price rise of this country?

From Rs. 100 to Rs. 300, there is an increase of Rs. 200 and that is not a small sum. Therefore, these two questions are very relevant. Otherwise, I fully support this Bill. It is imperative for the proper development, exploration and exploitation of our natural resources, especially oil resources. In this context, it is said that still we are very primitive in exploring our own oil resources. Unless we embark upon more drilling off-shore and on-shore, naturally, we will be facing the same economic crisis we are facing in the field of foreign exchange. In order to eliminate that crisis, as stated in the Statement of Objects and Reasons of 1973 Act, we should be self-relient. To achieve that objective, I fully support the hon. Minister in bringing forward this Bill. However my apprehension, which is also expressed by many outside this House, is that how far this will affect the economic growth, and this serious question is posed before us for an answer.

Sir, with these words, I fully support the Bill and congratulate the Minister for the tremendous achievement our Government has made in the field of natural oil resources and exploration thereof. I hape, the hon. Minister will give a satisfactory answer and I also hope that this will be a step forward in the efforts to have self-reliance in the field of oil and natural resources.

श्री वृद्धि चन्द्र जैन (बाड़मेर) : सभापति महोदय, सदन में जो आयल इंडस्ट्री डेवलपमेंट अमेंडमेंट बिल, 1981 प्रस्तुत किया गया है उसका मैं समर्थन करता हूं। क्रूड आयल पर जो एक्साइज ड्यूटी पहले 60 रुपये पर टन थी उस को बढ़ा कर जुलाई 13, 1981 को 100 रुपये पर टन किया गया और अब 10 सितम्बर से वह रेट 300 रुपये पर टन करने के लिए यह बिल लाया गया है।

प्रश्न यह है कि आयल इण्डस्ट्री की प्रोग्रेस के लिए साधनों का बढ़ना आवश्यक है, इस सिद्धान्त को तो सभी मंजूर करेंगे क्यों कि हम सेल्फ-सफिश्येंट होना चाहते हैं और मार्डन टाइम में कोई भी देश प्रगति नहीं कर सकता है जब तक कि वह आयल के मामले में सेल्फ-सफिश्येंट न हो। इस लिए इस सम्बन्ध में साधनों को बढ़ाने की आवश्यकता है। परन्तु साधन इस प्रकार बढ़ाए जायें जिस से कि ग्रामीण लोगों पर कुप्रभाव न पड़े और हमारे ऐग्रीकल्चरल प्रोडक्शन पर उस का कुप्रभाव न पड़े। यह सौ रुपये से बढ़ा कर एक दम 300 रुपये सिर्फ दो महीने के अन्दर करने जा रहे हैं। तो जिस प्रकार से यह बढ़ाया गया है इस का बहुत ही कुप्रभाव ऐग्रीकल्चरल प्रोडक्शन पर पड़ेगा विशेषकर ग्रामीण क्षेत्रों में जहां डबल क्राप एरिया है जैसे हमारे राजस्थान का गुढ़ा और साचौर एरिया है या और गुजरात के इलाके हैं जहां डीजल का प्रयोग करते हैं खेती की पैदावार बढ़ाने के लिए, इन सारी जगहों पर इस का ऐग्रीकल्चर की प्राडक्शन पर बहुत ही कुप्रभाव पड़ेगा। इसलिए मेरी रिक्वेस्ट है कि 100 रुपये से लेकर अगर 200 रुपये तक पर टन यह एक्साइज ड्यूटी करते हैं तो उस का विशेष अन्तर नहीं पड़ेगा। इसलिए 100 रुपये से लेकर 200 रुपये पर टन यह एक्साइज ड्यूटी इन्क्रीज की जाय।

16.07 hrs.

[SHRI CHINTAMANI PANIGRAHI *in the* CHAIR]

दूसरी बात मैं यह कहना चाहता हूं कि हमारा एक्सप्लोरेशन का कार्य जिस गति से चल रहा है और आयल इण्डस्ट्री के डेवलपमेंट के सम्बन्ध में जिस तरह से कार्य

[श्री वृद्धि चन्द्र जैन]

चल रहा है वह वास्तव में प्रशंसनीय है। एक्सप्लोरेशन के सम्बन्ध में अपने क्षेत्र के बारे में भी मैंने माननीय मंत्री महोदय से निवेदन किया था कि जैसलमेर के अन्दर एक्सप्लोरेशन के कार्य को तीव्र गति से चलाया जाए। अभी तक वहां पर ड्रिलिंग का कार्य शुरू नहीं हुआ है। मेरी यह प्रार्थना है कि ड्रिलिंग मशीनें लाकर तेजी से इस काम को वहां चलाया जाय। मुझे विश्वास है कि मंत्री महोदय इस पर ध्यान देंगे और जल्दी से ड्रिलिंग का कार्य वहां चालू करेंगे क्योंकि डेजर्ट एरिया जितना भी है, जैसे ईरान या ईराक आदि सभी डेजर्ट एरियाज हैं और वहां पर इन में सफलता मिली है, वहां क्रूड आयल, नेचुरल गैस और पैट्रोलियम की प्राप्ति हुई है, तो हमें भी आशा है कि हमारे डेजर्ट एरिया के अन्दर भी क्रूड आयल नेचुरल गैस और पैट्रोलियम की प्राप्ति होगी और उस से वहां की एकोनामी सुदृढ़ होगी। इन्हीं शब्दों के साथ मैं यह निवेदन करता हूं कि मेरे सुझाव को मान कर 100 रुपये से लेकर 200 रुपये पर टन इस को किया जाय और हमारे डेजर्ट एरियाज के अन्दर एक्सप्लोरेशन का कार्य तीव्र गति से चलाया जाय।

श्री जगपाल सिंह (हरिद्वार) : अध्यक्ष महोदय, सेठी जी इस सरकार के उन मंत्रियों में से हैं जो बार बार इस देश के लोगों को मीठी बोली में जहर खिलाने का काम कर रहे हैं। ये इस काम में माहिर हो चुके हैं। अभी जो यह बिल लाए हैं, बिल तो है तेल उद्योग के विकास के नाम पर लेकिन लगाने जा रहे हैं इस देश के लोगों पर टैक्स। 6 हजार करोड़ रुपया पहले यह लगा चुके हैं। इस देश में महंगाई की जो स्थिति है वह इन के सामने है और उसका मुख्य कारण भी यही है कि जब भी यह पैसा तेल पर, डीजल पर, पेट्रोल पर या पैट्रोलियम प्रोडक्ट्स पर, किसी पर भी बढ़ाया गया है तो अपोजीशन के सारे लोगों ने यह कहा है कि पूरे देश की अर्थ-व्यवस्था पर इस का प्रभाव पड़ेगा और वह पड़ा है। विकास के नाम पर आप की कोई योजना नहीं। विकास आप ने यह किया है कि जहां कहीं पर भी आप को जरा भी खुदाई की जरूरत पड़ती है तो विदेशों में जा कर हाथ फैलाते हैं। आप विदेशों से इक्विपमेण्ट लेते हैं। आपने 33 सालों में कोई विकास तो किया नहीं और अब राजस्व इकट्ठा करने का काम कर रहे हैं। आपने पहले 60 से 100 रुपए तक एक्साइज ड्यूटी फिक्स की थी और कहा था कि मैक्सिमम 100 रखी जाएगी। लेकिन बीच में आपने विज्ञप्ति जारी की कि इसको 100 कर दिया जाना चाहिए। अब आप उसको 100 से 300 रुपये प्रति टन बढ़ा रहे हैं। लेकिन इसका क्या प्रभाव होगा ? आज देश में डीजल और केरोसीन आयल किस भाव पर मिल रहा है ? आप जो बार बार इसको छेड़ते हैं उससे पूरे देश की अर्थ-व्यवस्था बिगड़ती है। अब आप जो 300 रुपये तक बढ़ाने जा रहे हैं उससे पूरे देश का ट्रांसपोर्ट महंगा होगा, टायर महंगे होंगे, केरोसीन आयल महंगा हो जायेगा और खाद महंगी हो जायेगी। बार बार आप यही करते हैं।

इसलिए मैं आपसे आग्रह करूंगा कि आप इसको वापिस ले लीजिए तो सब से अच्छा होगा। यदि आप इसको वापिस नहीं ले सकते हैं तो आप कम से कम इस बात की गारण्टी दीजिए कि इस देश के किसान और हमारी माताएं-बहनें इससे प्रभावित नहीं होंगी। आज देश में महंगाई की क्या हालत है ? आज इस देश के लोगों को रोटी के साथ प्याज खाने को नहीं मिल रहा है। आज वे चटनी के साथ रोटी खा रहे हैं। जैसा कि आप कहते हैं, सारी समस्याओं की जड़ जनता पार्टी और लोकदल की सरकार

रही है लेकिन लोग अच्छी तरह से जानते हैं कि उस समय चीजों के क्या भाव थे। जो साबुन उस समय 4 रुपये किलो था उसको आपने 10 रुपये किलो कर दिया। चीनी जो उस समय 2 रुपये 85 पैसे में मिलती थी उसको आपने 18 रुपये किलो तक बिकवा दिया। ट्रांसपोर्ट और पेट्रोल-डीजल की वजह से भी चीजें मंहगी हुई हैं। खाद में जो चीजें इस्तेमाल होती हैं उसमें 300 रुपये तक आप बढ़ोतरी करने जा रहे हैं जिसका मतलब होगा कि खाद और भी महंगी हो जायेगी। ऐसी हालत में मैं आपसे आग्रह करूंगा कि आप इसको वापिस ले लीजिए क्योंकि आज जो महंगाई की हालत है उसमें सिवाय बगावत के और कोई रास्ता नहीं रह गया है। लेकिन जैसा कि मैं जानता हूं कि आप इसको वापिस नहीं ले सकते हैं तो उस हालत में आप इस बात की गारण्टी दीजिए कि मध्यम वर्ग के लोगों पर इसका कोई प्रभाव नहीं पड़ेगा। ऐसा आपको नहीं करना चाहिए कि एक तरफ इस तरह से टैक्स वसूल करें, इन्टरनेशनल मानेटरी फंड से पैसा लें और दूसरी तरफ एशियाई खेलों पर एक हजार करोड़ रुपया बर्बाद कर दें। आप विदेशी बैंकों से पैसा ले कर फाइव स्टार और फोर स्टार होटल बनाते जा रहे हैं, दिल्ली में सड़क के ऊपर सड़क बनाते जा रहे हैं। इसकी क्या जरूरत थी। आप इस तरह की एप्रोच अख्तियार न करके इस देश को आत्मनिर्भर बनाने के लिए यहां पर अच्छे साइंटिस्ट्स और टेक्नीशियन्स तैयार करें। रेगिस्तान का इतना बड़ा भू-भाग आपके सामने है। दुनिया के वैज्ञानिकों ने कहा है कि अरब देशों में जो तेल निकल रहा है वह हमारे सागर से ही कर वहां पहुंच रहा है। आपको इस पर खोज करनी चाहिए। यदि आप स्वयं तेल निकालेंगे तो उससे देश की अर्थ-व्यवस्था ठीक होगी। इसलिए इस प्रकार की इनडायरेक्ट एप्रोच को आप छोड़ दीजिए वरना आपको इसका परिणाम भुगतना होगा, जनता तो आज उसको भुगत ही रही है।

श्री गिरधारी लाल व्यास (भीलवाड़ा): संभापति महोदय, तेल उद्योग (विकास) अधिनियम, 1974 संशोधन विधेयक जो सदन में विचार के लिए प्रस्तुत किया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं।

मैं सिर्फ इतना निवेदन करना चाहता हूं कि जब आपने पहले यह बताया था कि हम 60 रु० प्रतिटन से ज्यादा एक्साइज ड्यूटी नहीं बढ़ायेंगे, उसके बाद आपने 100 रु० कर दिया और अब 300 रु० करने जा रहे हैं, जिस प्रकार का आश्वासन आपने पहले दिया था और अब उस आश्वासन को समाप्त करके बराबर इस को महंगा करते जा रहे हैं--यह थोड़ा उचित प्रतीत नहीं होता है। आप इस के सम्बन्ध में कुछ गौर करें, क्योंकि बहुत सारी समस्यायें इससे और खड़ी हो जायेंगी। फर्टिलाइजर महंगा हो जाएगा तो उससे किसानों को तकलीफ होगी। गैस आज कल एक ऐसी चीज है, जिसके बिना काम काज घर का नहीं चल सकता है, उसको भी महंगा करेंगे आप। हर चीज के ऊपर इस प्रकार की ड्यूटी बढ़ा कर आप अगर उसको महंगा करेंगे तो उसका सारा भार आज हिन्दुस्तान की जनता के ऊपर पड़ेगा, जो कि अब इस बोझ को उठाने के लिए बिल्कुल भी तैयार नहीं है। इसलिए इस सम्बन्ध में कुछ-न-कुछ व्यवस्था आपको करनी चाहिए।

हम यह जानते हैं कि आपकी इस व्यवस्था में सुधार की आवश्यकता है। ज्यादा से ज्यादा पैसा एक्सप्लोरेशन पर खर्च करे सैल्फसफिशियेंट बने इस बात की नितान्त आवश्यकता है क्योंकि इतनी बड़ी राशि हम हर साल फौरेन एक्सचेंज की खर्च करें और अपने देश का दिवालिया करते रहें, तो इस परिस्थिति को हमें निश्चित तरीके से समाप्त करना चाहिए। इसलिए जितना ज्यादा हमारे देश में

[श्री गिरधारीलाल व्यास]

एक्सप्लोरेशन होगा, जितना ज्यादा प्रोडक्शन करेंगे, सैल्फ-सफिशियन्ट होंगे, उतनी ही ज्यादा तरक्की हमारे देश की निश्चित है। इस लिए इस सम्बन्ध में ज्यादा से ज्यादा खर्च करके, जितने भी रिसोर्सेस हमारे देश को एवेलेबिल हो सकें, उन रिसोर्सेज को इकट्ठा करके, उनकी व्यवस्था की जाए, जिससे हम सैल्फ-सफिशियेंट हों। लेकिन इसके साथ-साथ हम को कुछ लोगों को सहूलियतें देने की भी आवश्यकता है। टैक्स के रूप में आपने छः हजार करोड़ रुपया दो-तीन साल में बढ़ा दिया तो सहूलियतें लोगों को मिलनी चाहिए, चाहे गैस के सम्बन्ध में हो, पैट्रोल या डीजल के सम्बन्ध में हो, फर्टिलाइजर के सम्बन्ध में हो या अन्य किसी प्रकार की सहूलियत हो। इन चीजों की एवेलेबिलिटी के सम्बन्ध में व्यवस्था होनी चाहिए, जिससे कि लोगों को वे वस्तुयें उपलब्ध हो सकें। आपने एक्सप्लोरेटरी वर्क स्टार्ट किए हैं, खास तौर से राजस्थान के सम्बन्ध में हमारे माननीय सदस्य, श्री वृद्धिचन्द्र जैन, ने भी कहा। बाड़मेर और जैसलमेर में आपने कई वर्षों तक कूवें खुदवाकर, तेल या गैस, जो भी उपलब्ध हो सके उसकी व्यवस्था की, मगर समय समय पर, जैसे पाकिस्तान की लड़ाई के समय आपने उस काम को बन्द कर दिया। उस के बाद भी वह काम फिर शुरू किया गया, मगर धीरे चलता रहा। हम यह चाहते हैं कि इस प्रकार की व्यवस्था जल्दी से जल्दी होनी चाहिए, ताकि वहां जो कुछ भी चीजें उपलब्ध हो सके, उनको उपलब्ध करके अपने देश को, खास तौर से राजस्थान को भी लाभान्वित कर सकें।

दूसरे जहां पर एजेन्सीज और डीलर्स की नियुक्ति के सम्बन्ध में या उन वस्तुओं की जहां भी आवश्यकता है, जिस प्रकार की आपने घोषणायें की हैं, उनको आप तुरन्त तय कीजिए, ताकि लोगों को लाभ मिल सकें। इस प्रकार की व्यवस्था जल्दी से जल्दी होनी चाहिए, ताकि लोग लाभान्वित हो सकें।

इन शब्दों के साथ मैं इस विधेयक का स्वागत करता हूं।

SHRI T. R. SHAMANNA (Bangalore South): Mr. Chairman, Sir there is need to develop our oil industry; nobody denies it. It is gratifying to note that new oil sources have been struck in places near the Bay of Bengal; furthermore, there are traces of new oil-bearing areas in the north-eastern part of our country. There is need to find out new resources to check the abnormal rise in the cost of imported oil. But, at the same time, we have to look to the other side, namely, the question of use of petrol for consumption by pepole who use it for productive purposes. There have been three increases in the last 18 months. The cost of petrol has gone up three times during the last ten years. The cost of petrol has a direct effect on the traffic by road, rail and air. I strongly urge upon the Government that since the cost of petrol has reached the saturation point, we should see that there is no further increase in the cost of petrol. Excise duty is increased three times during the last 15-16 months. Now I strogly urge upon the Government to exercise economy rather than increase the cost of petrol to meet the foreign exchange bill.

There is an argument stating that by increasing the cost of petrol there will be economy in the use of petrol. I find now irrespective of the cost the movement of vehicles is increasing and not decreasing. Therefore, I suggest heavens will not fall if a cut is imposed in consumption of aviation fuel for civil flights and especially for Government purposes except for defence use.

PROF. N. G. RANGA (Guntur): That is quite right.

SHRI T. R. SHAMANNA: Consumption of petrol for luxury purposes should also be cut down.

PROF. N. G. RANGA: That is a good point.

SHRI T. R. SHAMANNA: I request the Government that as far as possible, in the interest of the consumer, the cost of petrol should not be increased as being done all these three years.

Now, the Government by way of taxes gets nearly 50 per cent—by way of excise duty, octroi, Sales Tax etc. They collect a very substantial sum. More than that the cost of local crude is also equalised whenever the cost of imported crude increases. There is no justification for the Government to increase the cost like that year by year. You have got the authority and you can increase it. When I was elected to Lok Sabha I was hardly paying Rs. 800 for air journey from Bangalore to Delhi. But now I have to pay Rs. 1100. Government plays it; so one may not feel the pinch of it. But at the same time we must set an example by seeing that as far as possible members must be requested to use the train journey. The fastest train takes me to Delhi from Bangalore in 36 hours and by air I save only 12 or 14 hours. For that I have to pay three time the cost of rail travel. Why not the Government consider reducing the cost of trips not only by Government servants but also by others? I am quite sure the Government will take into consideration the necessities we have and we must see that the use of petrol must be according to the priorities that are fixed by the Government.

PROF. N. G. RANGA: Very good.

SHRI T. R. SHAMANNA: Therefore, I urge upon the Government to make it a point that at no cost they will raise the cost of petrol and at the same time they will take all measures to see that petrol is conserved.

PROF. N. G. RANGA: Quite right.

SHRI T R. SHAMANNA: One more thing I want to bring to your kind consideration. The petroleum reserved the world over, it is said, show signs of exhaustion.

Experts have said that the oil reserves will not last for more than hundred years and, therefore, even if we develop our own local, indigenous source, the time will come when it will be necessary to make use so of the same for our new needs. We have also to keep the reserves for the future needs.

Furthermore, it will be necessary to find alternatives for the use of petrol. We should not entirely dependend upon petrol from outside. If the oil exporting country increase the petrol cost, this will put us into a great difficulty. Therefore, I would urge upon the Government to see that the cost of petrol is kept as low as possible and at the same time, we should also conserve the petrol for development activities.

I would again urge upon the Government to see that the cost of petrol is not unnecessarily raised from time tot time.

श्री राम सिंह यादव (अलवर) : माननीय सभापति जी, माननीय पेट्रोलियम, रसायन और उर्वरक मंत्री ने जो यह बिल पेश किया है, मैं इस का स्वागत करता हूं और इस के साथ ही मंत्री जी को मैं इस बात के लिए धन्यवाद देता हूं कि उन्होंने इस देश के बजट में एक बहुत बड़ी बचत की है।

आप इस बात को जानते हैं कि गत वर्ष राष्ट्रीय बजट में 6 हजार करोड़ रुपया फोरेन एक्सचेंज में खर्च कर के क्रूड आयल यहां पर आयात किया और इस वर्ष हमें प्रसन्नता है कि हमारे मंत्री जी

[श्री रामसिंह यादव]

ने यह घोषणा की है कि मौजूदा बजट में, 1981-82 के बजट में 1100 करोड़ रुपये की फारेन एक्सचेन्ज की बचत वे कर सकेंगे और इस का मुख्य कारण यह है कि यहां पर इण्डीजिनस प्रोडक्शन को अपने तरीके से बढ़ाया गया है और उस में अपनी काबलियत और अपनी योग्यता का परिचय दिया है। इसके साथ साथ आसाम-बरौनी पाइपलाइन को जो आप ने शुरू किया है, उससे भी 250 और 300 करोड़ रुपये के बीच में राष्ट्रीय बचत होगी और बाहर से जो क्रूड आयल मंगा कर हम अपने देश में इस्तेमाल करते थे, उतना क्रूड आयल और उतना रिफाइण्ड आयल हमें आसाम-बरौनी पाइपलाइन से मिल सकेगा।

यही नहीं, माननीय मंत्री जी ने जो सब से महत्वपूर्ण कार्य किया है, वह यह है कि करीब 32 ब्लाक, 15 ओर-शोर और 17 आफ-शोर, को लिया गया है और विदेशी कम्पनियों से सहायता ले कर वे आयल एक्सप्लारेशन करना चाहते हैं, जिस से यहां पर ज्यादा से ज्यादा क्रूड आयल निकल सके।

इस के साथ ही साथ वर्ल्ड बैंक से जो ,श्री श्री मेकनमारा मार्च में आए थे, उन से मंत्री जी ने वार्तालाप कर के एक तरह का कमिटमेंट ले लिया है, जिस से 120 मिलियन डालर गोदावरी बेसिन में आफ-शोर आयल के एक्सप्लोरेशन के लिए हम को मिल सकेगा। इस से हमारे देश में तेल की स्थिति में सुधार आएगा।

एक चीज में मंत्री जी से यह निवेदन करना चाहूंगा कि आज जिस डीजल को किसान अपने ट्रैक्टर में या दूसरे डीजल इंजन में इस्तेमाल करेगा, उस में सब से बड़ा नुकसान यह है कि पहली बार देश के अन्दर डीजल की दरों में और केरोसिन आयल की दरों में इतना बड़ा फर्क आ गया है कि उसमें एडलट्रेशन के बहुत ज्यादा चान्सेज हैं। इसलिए इस चीज को ध्यान में रखते हुए आप इस मुद्दे पर गहराई से विचार करें और अगर आप डीजल की कीमत कम कर सकते हैं, तो उस को कम करें। आज केरोसिन आयल की कीमत डीजल के मुकाबले में बहुत कम है। इसलिए कोई भी आदमी, जिस को मौका मिलता है, वह डीजल में केरोसिन आयल का एडल्ट्रेशन करता है और उस में एडल्ट्रेशन होने से मशीनरी को बहुत नुकसान होता है। यह एक बहुत महत्वपूर्ण मुद्दा है, जिस की सारे देश में चर्चा है। मंत्री जी बहुत काबिल हैं और उन्होंने अपने समय में इस बात का परिचय दिया है कि जिस डीजल के लिए जनता पार्टी के राज में किसानों को रात में सर्दियों में पेट्रोल पम्पों पर सोना पड़ता था, वह आज आसानी से मिल रहा है।

श्री हरिकेश बहादुर (गोरखपुर) : आज भी ऐसा ही है, देख लीजिए।

श्री राम सिंह यादव : आज ऐसा नहीं है। जितना डीजल चाहिए, उतना ले लीजिए। डीजल की कोई कमी नहीं है। बहुगुणा जी के टाइम में जरूर कमी थी और उन्होंने किसानों को इतना तंग किया कि वे रात भर पेट्रोल पम्पों पर डीजल लेने के लिए सोते थे।... (व्यवधान) इसलिए मैं मंत्री जी को धन्यवाद देता हूं और वे जो मौजूदा एमेंडमेंट लाए हैं, जिस में बहुत सी जगहों पर एक्साइज ड्यूटी को बढ़ाया है, वह भी राष्ट्रीय हित की बात है।

अन्त में यही कहना चाहता हूं कि मैंने जो केरोसिन और डीजल के बारे में सुझाव दिये हैं, उन को सरकार माने

भौर आप चाहे कोई कैमिकल प्रोसेस या कोई दूसरा ऐसा तरीका निकालें, जिस से इस पर अमल हो सके और जो एडलट्रेशन होता है, वह खत्म हो जाए।

*SHRI ERA MOHAN (Coimbatore): Mr. Chairman, Sir, I rise to say a few words on behalf of my party, the Dravida Munnetra Kazhagam, on Oil Industry (Development) Amendment Bill, which seeks to enhance the excise duty from Rs. 100 to Rs. 300 per tonne of crude oil.

It is inexplicable to me why the Government should come forward with such a steep increase in the excise duty per tonne of crude oil. I would like to know the total amount that is accumulated in the Oil Development Fund when the excise duty is Rs. 100 per tonne and whether the paucity of funds is the compulsion behind this sudden move.fl I am also keen to know what would be the total collection at the rate of Rs. 300 per tonne. Since the House is ignorant about the functioning of the Oil Industry Development Board, particularly with such substantial sums at their command the information I seek becomes important for proper understanding of the problem.

I would like to know the current composition of the Oil Industry Development Board. I hope that all the oil producing States have been given representation on this Board.

Recently I came across a news item that there is the likelihood of a reduction of about Rs. 100 crores in our import bill of crude oil. In these circumstances what has compelled the Government to increase the excise duty. I do not know whether this will lead to inevitable increase in the price of petrol, diesel, kerosene etc. While introducting this Bill, the hon. Minister did not categorically say that this will not result in any increase in the price of petroleum products. I need not tell the hon. Minister that due to frequent variation in the price structure of petroleum products the people are undergoing untold miseries. If this upward revision also leads a further hike, naturally the fertilisers and other byproducts will cost more and the people will be the victims. The hon. Minister should give a categorical assurance that this legislative effort will not lead to any increase in the price of petrol, etc.

Recently we were all happy to know that gas has been struck in Cauvery Basin and similarly in Godavari Delta also. After this glad tiding, no intensive steps have been taken to accelerate the exploration leading to commercial explotation of this new find in Cauvery Basin. I demand that more funds should be allotted for this purpose. We should spare no efforts to expeditiously exploit commercially all such new finds of gas. I would also suggest that in Cauvery Basin an Oil Refinery must be set up and all preliminary efforts in this direction should be initiated.

I have read news item that there is going to be foreign collaboration for our off-shore drilling. I want to know the present position regarding this effort also. I have also come to know that about 400 oil wells are sick and only 6 sick wells have been taken up for revival. In the present precarious position of oil supplies, we should make all endeavours to take up all the sick oil wells for revival. I am sure that the hon. Minister will inform the House about the steps he has taken in this direction.

Before I resume my seat, I shall be happy to have the clarifications to the points I have raised in my speech.

श्री मूल चन्द डागा (पाली) : सभापति जी, माननीय मंत्री जी ने एक बात कही थी कि अगर इस गति से तेल का उत्पादन नहीं बढ़ा तो हमें कम से कम 2.1 करोड़ टन तेल और 68 लाख टन

*The original speech was delivered in Tamil.

[श्री मूल चन्द डागा]

तेल अन्य वस्तुओं का आयात करना पड़ेगा। उन्होंने बताया कि अगर तेल की खोज बराबर जारी नहीं रही तो इसका प्रभाव हमारी आर्थिक स्थिति पर ठीक नहीं पड़ेगा।

तेल आज जीवन की आवश्यकता ही नहीं बल्कि अनिवार्यता बन गया है और इसके बिना विकास ठप्प हो जाएगा, यह मैं मानता हूं। माननीय सदस्य अभी कह रहे थे कि सौ से एक दम तीन सौ हो जाएगा। ऐसा नहीं है, बल्कि उन्होंने अपने शेड्यूल में ऐसा कर लिया है। वे 150 भी कर सकते हैं, 200 भी कर सकते हैं, लेकिन लोगों ने समझा है कि अब तो 300 बढ़ जाएगा। मेरा कहना है कि माननीय सदस्य को मालूम होना चाहिए कि उन्होंने पावर्स ले लिए हैं कि बाई नोटीफिकेशन हम लोग 300 तक बढ़ा सकते हैं। मैं समझता हूं कि माननीय मंत्री जी सदन के इधर और उधर बैठने वाले सदस्यों की भावनाओं को ध्यान में रखते हुए मूल्यों में ज्यादा वृद्धि नहीं करेंगे। नहीं तो इसका असर काश्तकार पर पड़ेगा, डीजल पर इसका असर पड़ेगा और उर्वरकों पर इसका असर पड़ेगा। कैरोसीन पर भी इसका असर पड़ेगा।

मैं समझता हूं कि हमें उत्पादन बढ़ाना चाहिए, लेकिन एक बात हमें मालूम नहीं हुई, जैसा कि अरोकिल साहब ने भी कहा कि हमें मालूम होना चाहिए कि आयल इण्डस्ट्री डेवलपमेंट बोर्ड की जो स्थापना हुई है, उसकी क्या प्रगति हुई है और उसने किस प्रकार एचीवमेंट किया है। कितनी धनराशि उसके तहत प्रशासन कार्य पर खर्च की गई है और कितनी धनराशि अन्य कार्यों पर खर्च की गई है। कितनी धनराशि उत्पादन कार्यों पर व्यय की गई है। इन सब बातों को जानने के लिए सारा सदन इच्छुक है।

मुझे आशा है कि आप अपने जवाब में इन सब बातों को बतलायेंगे और यह भी बतलायेंगे कि सौ से तीन सौ जो कर रहे हैं, इसको क्या वजह है और अभी फिलहाल कितना बढ़ाएंगे यह भी बतला दें?

आपने पावर्स ले लिए हैं, लेकिन इनका धीरे-धीरे इस्तेमाल करेंगे तो ठीक है। ऐसा न हो कि एकदम 300 कर दें। इतना वजन नहीं सहा जाएगा और दूसरी बात यह है कि पेट्रोल के अलावा दूसरे ऊर्जा के साधनों को बढ़ाया जाना चाहिए और इसके उपयोग में मितव्ययिता भी लाई जानी चाहिए। आज तेल की ज्यादा बड़ी उपभोक्ता सरकार स्वयं है। सरकार स्वयं पेट्रोल और डीजल का अधिक इस्तेमाल करती है, इसमें मितव्ययिता लाई जानी चाहिए और इसके लिए जो नियम बनाए गए हैं, उन पर अमल किया जाना चाहिए।

आज हम तेल पर इतने निर्भर हैं, जिसकी वजह से तेल निर्यातक देशों ने तेल का एक हथियार के रूप में इस्तेमाल करना शुरू कर दिया है। इसलिए ऊर्जा के दूसरे साधनों की आज अत्यन्त आवश्यकता है :

मैं चाहता हूं कि इन बातों पर विचार करना चाहिए।

श्री कमला मिश्र मधुकर (मोतीहारी) : सभापति जी, इस में कोई दो मत नहीं है कि हमारे देश में तेल उद्योग का विकास होना चाहिये। देश में तेल उद्योग के विकास का एक इतिहास रहा है। मुझे याद है कि भारत सरकार ने अमरीकी विशेषज्ञों से करोड़ों करीब रुपये खर्च कर के तेल के स्रोतों की जांच पड़ताल करने को कहा था और उन्होंने जांच पड़ताल

करने के बाद यह रिपोर्ट दी थी कि तेल हिन्दुस्तान में नहीं है । लेकिन सोवियत विशेषज्ञों ने जाँच पड़ताल करके बताया था कि यहां तेल है। हाल ही में सोवियत मिनिस्टर यहां एक आए थे । उन्होंने तो यहां तक कहा है कि तेल के मामले में भारत आत्मनिर्भर बन सकता है । अमरीकी विशेषज्ञों ने जो रिपोर्ट दी थी उस से भारतवासियों को धक्का पहुंचाया था। लेकिन सोवियत विशेषज्ञों की रिपोर्ट से आशा बंधी है । मैं समझता हूं कि हमारा लक्ष्य तेल के मामले में शीघ्र ही आत्म निर्भरता प्राप्त करना होना चाहिये । आप एक्साइज ड्यूटी बढ़ाने की पावर्ज अपने हाथ में ले रहे हैं । आपका उद्देश्य यह है कि एक्साइज ड्यूटी बढ़ा कर तेल उद्योग को आप विकसित करें। लेकिन प्रश्न यह पैदा होता है कि क्या एक्साइज ड्यूटी बढ़ाए बगैर और साधन आप नहीं अपना सकते हैं? आप जो बिग मोनोपोली हाउसिस हैं उनके जो मुनाफे हैं, उन को जो लूट है उसको खत्म करें। वहां से आप को साधन प्राप्त हो सकते हैं। उन को आप अपने हाथ में ले कर साधन प्राप्त कर सकते हैं । ब्लैक मनी की जो पैरेलल इकोनोमी बनी हुई है, उस को आप खत्म कर सकते हैं । बड़ी-बड़ी सैलेरीज जो हैं जो एक्स्ट्रा एक्सपेंसिस हैं उन को कम करके आप साधन जुटा सकते हैं। आपने तेल की खोज के काम में विदेशी तेल कम्पनियों को भी अब शामिल कर लिया है। ये वे कम्पनियां हैं जो इंटरनेशनल मोनोपोली हाउसिस हैं । उन के वास्ते आपने क्या शर्तें रखी हैं, यह तो आप ही बताएंगे । अगर उन को कोई नाजायज रियायतें दी गई हैं तो यह अच्छी बात नहीं है । ये जो जरिये हैं जिन को मैंने आप के सामने रखा है अगर इन से आप साधन नहीं जुटा पाते हैं तो आप एक्साइज ड्यूटी बढ़ा सकते हैं, तब एक्साइज ड्यूटी बढ़ाने की बात समझ में आ सकती है लेकिन अगर आप ने ऐसा नहीं किया और केवल एक्साइज ड्यूटी बढ़ाने का ही इरादा किया तो इसका मतलब यह होगा कि झोंपड़ी में रहने वाले खेत मजदूर से ले कर ट्रैक्टर चलाने वाले, मध्यम वर्ग के लोगों, छोटे छोटे उद्योगपतियों पर ही आप इसका भार डालेंगे । क्या इस भार को बचाया नहीं जा सकता है ? मैं चाहता हूं कि इस ओर आप ध्यान दें ।

हमारे साथी ने काफी आंकड़े दिए हैं । प्रथम वक्ता ने काफी आंकड़े आपके सामने रखे हैं । इस ओर और उस ओर दोनों ओर के माननीय सदस्यों ने कहा है कि एक्साइज ड्यूटी बढ़ने से आम जनता पर बोझ पड़ेगा । यह बोझ उन पर नहीं डाला जाना चाहिये । इस बोझ से उन को बचाने का क्या कोई उपाय हो सकता है या नहीं, यह आप को देखना चाहिये । जब कोई दूसरा रास्ता न रहे तभी आप को इस उपाय को अपनाना चाहिये ।

हमारे माननीय डागा जी ने कहा कि जो आप ने बोर्ड बनाया है वह किस तरह से फंक्शन कर रहा है इस को भी आपको देखना चाहिये । साथ ही साथ तेल के वैकल्पिक साधनों की भी आप को रिसर्च करवानी चाहिये । इन सभी चीजों पर ध्यान देना जरूरी है । तेल के मामले में आत्मनिर्भरता प्राप्त करने के लिये यह जरूरी है कि हम समाजवादी देशों से सहयोग लें और इंटरनेशनलिस्ट मोनोपोलिस्ट जो हैं उन की तरफ झुकते न चले जायें। ब्लैक मनी की जो पैरेलल इकोनोमी चल रही है, इस को खत्म करें। इससे हमारी सारी अर्थ व्यवस्था खत्म हो रही है । आई एम एफ से हम जो फंड ले रहे हैं उस की चर्चा भी अभी हुई है । तेल को इम्पोर्ट से हम पर जो भार पड़ रहा है, उस को कम करना चाहिये और आत्मनिर्भरता की तरफ बढ़ना चाहिये। आम जनता पर एक्साइज ड्यूटी का भार लादने के बजाय बड़े लोगों पर इस बोझ को डाल दें। कम्पनियों को निकालें । मुझे पता नहीं आप की नीयत क्या है और क्या आप इस में सफल होंगे । मोनोपोली हाउसिस की लूट को आप खत्म करेंगे या नहीं मैं नहीं कह सकता । आप सकती

[श्री कमला मिश्र मधुकर]

से उन के साथ पेश आयेंगे, इस में मुझे सन्देह है। आप की सरकार की नीतियों की जो दिशा है उस से मुझे लगता है कि आम जनता पर ही बोझ पड़ेगा, उस की ही बरबादी होगी, उस की ही परेशानियां बढ़ेंगी, वह विद्रोह करने पर मजबूर होगी। उस को आप बचाने के उपाय ढूंढें। एक्साइज ड्यूटी न बढ़ा कर तेल उद्योग के विकास के लिए आप दूसरे साधन खोजें। यही मेरी आपसे प्रार्थना है। देश तेल के मामले में आत्मनिर्भर बने इस में कोई दो मत नहीं।

श्री हरिकेश बहादुर (गोरखपुर) : सभापति महोदय, यह सरकार पूरे तरीके से जनविरोधी सरकार प्रतीत होती है क्योंकि इस की गतिविधियां इस प्रकार की हैं जिस से आम जनता को केवल हानि ही होती है, लाभ के लिये यह एक भी काम नहीं कर रही है। अभी अधिक एक्साइज ड्यूटी बढ़ाने के लिये मंत्री जी अधिकार ले रहे हैं। यह बहुत ही विनाशकारी है और भविष्य में इसका परिणाम खतरनाक होगा। इस का असर गरीब जनता पर पड़ेगा और उन तमाम ऐसे लोगों पर पड़ेगा जो आज की वर्तमान मंहगाई की स्थिति से कराह रहे हैं। सरकार ने अपने 21 महीने के शासन काल में, जिसके लिये मैं कांग्रेस (आई०) मिसरूल शब्द इस्तेमाल करना चाहता हूं, इस सरकार ने अपने 21 महीने के शासन काल में पैट्रोलियम प्रोडक्ट्स की तीन बार कीमतें बढ़ाई हैं। और नतीजा यह हुआ है कि जनता पार्टी के जमाने में जो डीजल 1 रु० 47 पैसे लिटर था वह आज 3 रु० से अधिक पर बिक रहा है। जो खाद 74 रु० प्रति बोरी मिलती थी और सब्सिडी देने पर किसान को 50 रु० प्रति बोरी के हिसाब से मिलती थी वह आज 150 रु० और ब्लैक में 200 रु० प्रति बोरी से ज्यादा बिक रही है क्योंकि ब्लैक मार्केटिंग को रोकने की कोई कोशिश नहीं होती है, क्योंकि मुख्य मंत्री के स्तर तक के लोग यह काम कर लेते हैं।

आज मिट्टी के तेल की कीमत इतनी अधिक हो गई है कि आम आदमी उस का इस्तेमाल नहीं कर पा रहा है। केवल भोजन बनाते समय उस को जितने तेल की आवश्यकता है उतना भी किरोसिन आयल उसको नहीं मिलता है। गांवों से जो लोग आते हैं, खास तौर से पूर्वी उत्तर प्रदेश के लोग जानते होंगे कि उतना तेल भी लोग नहीं ले पा रहे हैं जो उन की रिक्वायरमेंट है। इसी तरह से कीट नाशक दवायें, मनुष्यों की बीमारी में काम आने वाली दवायें सब की कीमतें कई बार बढ़ा दी गयी हैं। रेल के किराये बढ़े हैं तीन बार, राज्यों में बसों के किराये दो-दो बार बढ़ गये हैं, और ऐसा पैट्रोलियम प्रोडक्ट्स की कीमतें बढ़ने की वजह से हो रहा है। इसलिये समझ में नहीं आता कि वजह क्या है जो सरकार हमेशा कुछ न कुछ कीमतों की वृद्धि की दिशा में या एक्साइज ड्यूटी बढ़ाने की दिशा में सोच रही है? इस काम से जनता को भारी क्षति होने वाली है। आज तो केवल अधिकार लिया जा रहा है, कल इसका दुरुपयोग होगा। इसलिये इस बिल को मंत्री जी वापस ले लें।

जहां तक तेल उद्योग के विकास का सवाल है उस का कोई विकास पिछले कई सालों से नहीं हो रहा है। जो विकास करने का काम किया भी जा रहा है उस में मल्टी नेशनल्स को आमंत्रित किया जा रहा है और इस के लिये खुली छूट दी जा रही है कि यहां की अर्थव्यवस्था में लूट मचायें। अगर मल्टी नेशनल्स को इस प्रकार छूट दी गई और आई० एम० एफ० लोन के बाद और छूट मिलने वाली है, तो देश की अर्थ व्यवस्था किधर जायगी, सरकार क्या सोच रही है? आज जो करोड़ों रु० का तेल बाहर से खरीद रहे हैं उस को अगर कम करना है तो हमें अपने उद्योग का विकास करना पड़ेगा और आत्म-निर्भर बनना पड़ेगा जिस की दिशा में यह

सरकार नहीं सोच रही है। इसलिये मैं मंत्री जी से कहूंगा कि वह इस के विकास करने की दिशा में कार्य करें, तेल उद्योग का।

मैं मंत्री जी से यह भी कहूंगा कि वह इस जन विरोधी विधेयक को वापिस ले लें। मैं इसका विरोध करता हूं और सारे देश की जनता इस का विरोध करती है।

SHRI G. M. BANATWALA (Ponnani): Sir, we have a very brief Bill on a vast subject of vital importance. Indeed, you heard every section of this House. No one grudges or questions the need for the development of the oil industry. Every step that the Government takes sincerely for this particular purpose must be welcomed by one and all, and must receive support throughout the length and breadth of the country. This is especially because of the grim situation with respect to oil.

We know that, and we have just heard also our Finance Minister when he was making a statement a few minutes back, that our oil import bill is expected to shoot up to Rs. 5,000 crores during the current year. On the one hand, this is the situation. The situation is that 60 per cent our oil requirements have to be met through imports. On the other, we also have such estimates that hardly 35 per cent of the land, and 45 per cent of the off-shore area have been explored for oil and natural gas. So, we all understand the great need for the development of oil industry.

I must also compliment the Government for the achievements in this respect, which are no mean achievements. However, I have certain pertinent questions to place before this House. I must say that this particular Bill which seeks to increase the maximum excise rate which the Government can levy from Rs. 100 to Rs. 300 per tonne, is a session too early. This Bill ought to have come during the next, viz., the Budget session. The appropriate time to discuss the incidence of taxation i.e. what should be the level of our excise duties, is when we have the budget in totality before us. A certain elementary propriety ought to have been observed.

We must not have mini-Budgets and we must not have this unfair practice of Government increasing after taking all cheers at the time of the presentation of the Budget during the excise duty from Rs. 60|- to Rs. 100|- per tonne of the course of the year crude oil, and at the same time arming itself with further powers to increase upto Rs. 300 per tonne. Hardly three more months, and we would have had the Budget. If the Government wanted powers further to enhance the duty, it could have waited. We could have discussed the entire incidence of taxation. As I heard the Finance Minister unfold his Budget last year, I was under the impression that he was really concerned about the heights of our excersise duties, and wanted to reduce them, but now, before the year is out, we have such Bills before us.

A second point that I would like to place before the House is that entire question about this rate of duty has been taken very lightly, and sought to be disposed of in a rather arbitrary manner. What is the justification for this increase? We are merely told that additional funds are required by the Board. The Board came into existence in 1974 or 1975. The Board had received an increasing amount of collection of duty from the Government. In 1974-75, the Board had received only Rs. 16.01 crores. By 1978-79, this had increased early to Rs. 20 crores. By 1979-80, the amount received by the Board increased to Rs. 140 crores. Now when more funds are required by the Board, then the House should be taken into confidence. What is the justification for this?

The funds at the disposal of the Board are earmarked for plan schemes. When such is the circumstance, then we should be told what are the requirements of the Board. What is the present amount that they have received, What is the gap and so on.

[Shri G. M. Banatawala]

Without all these figures, without taking the House into confidence with respect to all these questions, it is in an arbitrary manner that the Bill is sought to be pushed into the House, it should be pushed out at least till the next session when we will discuss the Budget.

We are discussing the need for more fund at the disposal of the Board. But there are hardly any reports before the House. The Oil Industry (Development) Act, 1974 fails to lay down that the Annual Report of the Board should be laid on the Table of the House. There is no such provision. I must urge upon the Government to amend the Act in this particular respect also.

Before I conclude, I must say that though a lot of work is being done, the pace at which it is being done is very slow and there is need for the acceleration of this pace. Stupendous technological problems are also impending the production programme of ours. For example, 544 wells are today lying idle because of several technological and geological reasons. Let us know what the Government is doing with respect to this. The pace of work for the development of oil industry, for stepping up production has to be accelerated. I will not take the time of the House by giving several illustrations in this particular respect, but I hope that this question will receive the serious consideration of the Government. I further hope that the Government will not like to press the Bill. Let us wait and see till the next Budget Session, and then in the totality of the picture, let us decide the level of incidence of taxation, direct and indirect, including excise duty at which it should be pegged.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I would like to mention only two points. It seems from the statement of objects and reasons that on July 13, 1981, this rate increased from Rs. 60 to Rs. 100. The date of the statement of objects and reasons is 10th September, 1981. I would like to know what happened during this period of two months which led the Government to increase the duty by 200 per cent. The reason why I am making this submission is, that it has been published in the newspapers that one of the conditions of the International Monetary Fund loan is that if the Government of India is ready to plug the deficit of the last year's budget by raising the petroleum prices, then alone this loan amount would be granted.

17 hrs.

And that paper has been widely circulated and if I mistake not, up to this day and up to this minute, it has not been denied by the Government. The people of this country are under the impression that these steps are being taken because of such conditions. Therefore, I request the hon. Minister to make a statement that it is not correct, that it is not with that intention that this Bill has been introduced. I would not like to criticise. I would accept the statement of the Minister. A mistaken impression created in the minds of the people of this country has to be removed. I would request the Minister to take this opportunity to make a statement that eiher his is correct or not.

The second submission I would like to make is this. The title of the Bill is the Oil Industry Development (Amendment) Bill. One gets an idea by this that the objective of this Bill is that the money collected by increase of cess would be utilised for development of the oil industry. But if you read the objects of the Bill to which Mr. Banatwalla had referred, the Oil Industry Development Board to develop oil industry is provided by the 1974 Act and for the purpose of this Board duty is levied. So, the actual money which you are going to collect by this increase of cess is to go for the expenses of the Board. And you have not stated a word about the

activities of the Board, about the expenses of the Board or the financial memoranda of the Board. Without that you want us to pass this Bill. Then I would like to ask a local point. On the West Coast of Maharasthra, 50 miles away or so, near Ratnagiri, exploration has taken place . I would like you to tell us what is the result of that exploration.

PROF. MADHU DANDAVATE: (Rajapur) : I lend my support to that question.

PROF. N. G. RANGA: What about Godavari?

SHRI P. C. SETHI: I am very thankful to the hon. Members who have participated in this debate. I think most of the speeches would not have been made but for a slight misunderstanding which has been created; and the misunderstanding is that by the increase of this excise duty, the incidence of this excise duty is going to be passed on to the consumer. This is not the case. As a matter of fact, because of the increase in the oil prices, the profitability of Oil and Natural Gas Commission and other oil producing installations has gone up and we want, by this profitability to some extent to increase the reinvestment in the oilfield. So this is the object and we are arming ourselves to go to the length of Rs. 300, but we have not said that we are going up to Rs. 300. Therefore, this I should make it very clear, at the very outset, that no incidence of this increased cess—excise duty—would be passed on to the consumer. There will be no increase on this account. Please note my words, 'on this account'. Therefore, there should be no apprehension in the minds of hon. Members that this is going to have any increase in the petroleum prices because of this excise duty.

Now, as far as this .....(*Interruptions*)

PROF. MADHU DANDAVATE: He says 'only on this account'.

SHRI P. C. SETHI: Supposing, the OPEC prices go up, then the oil prices will be increased. That is a different matter.

Now, as far as the Board is concerned, again the impression about the Board is wrong, because the all total expenditure—the annual expenditure —of the Board is Rs. 1.75 lakhs approximately. And it is a Board in the Ministry where the Chairman is the Minister and there are other organisations like the O.N.G.C., I.O.C. and I.P.C. and others which are represented there. Therefore, the entire expenses of the Board, as far as the Government is concerned come to only Rs. 1.75 lakhs and this Board gives money for exploration and production, and it gives money for refining and marketing, it gives money for petrochemical research, it gives money for research and development of oil industry; then it gives money for the petroleum conservation, fuel efficiency and training programmes. So this Board has been doing this work. Actually this amount which is collected on account of this excise duty goes to the general revenues funds of the Government. Therefore, I would like to correct this impression. Mr. Banatwalla mentioned the figure of Rs. 140 crores in 1979-80. The cess collected by the Board is as follows: 1974-75 Rs. 30 crores; 1975-76 Rs. 50 crores; 1976-77 Rs. 52 crores; 1978-79 Rs. 68 crores; 1979-80 Rs. 69 crores and 1980-81 Rs. 60.40 crores. This money went to the general revenue of the Government. From the general revenue, Government made payments to the Board in terms of what the Board wanted to spend for the oil industry. In 1974-75 out of Rs. 30 crores, the Board received only Rs. 16.01 crores. But in 1979-80 although the general revenue collected was Rs. 69.70 crores the Board was given an amount of Rs. 140 crores from the general revenue. Therefore, Rs. 140 crores is not the accrual on account of this duty. This is the payment made to the Board by the Government from the general revenue. Therefore, this apprehension that the Board is

[P. C. Sethi]

going to consume all the money on its activities is not correct. Regarding the total amount spent by the Board in the last four or five years, it has given loan to various oil industries to the tune of Rs. 467.17 crores and it has also given a grant of Rs. 3 to 4 crores. Therefore, the work of the Board is limited to this aspect that it spends the money on the development of oil activities. This Board does not spend money on itself but on the development of oil industry. The accounts of the Board as certified by the Comptroller and Auditor General of India are required to be laid before each House of Parliament in terms of section 24 of the Oil Industry Development Act.

PROF. N. G. RANGA: Is it being placed on the Table of the House?

SHRI P. C. SETHI: It is required to be placed. I will check up and let you know.

During the course of the debate, some other points were also mentioned. Mr. Das referred to the inroads which foreign oil companies are making and he said that the interest of India is being bartered away. That is not correct, because ONGC is doing very good work. Recently ONGC has been responsible for finding oil in the Palk Straits and Cauvery basin. They are taking up work in the Godavari basin themselves, for which a new vertical ship has been obtained and they are going to start drilling. They have also started drilling on Godavari on-shore basin. Therefore, ONGC is doing very good work. Apart from the oilfields which are working in Bombay High, in B—57, which I announced in Parliament last time, a new oil field has been found. In Ratnagiri, various structures have also been found. I may tell Prof. Ranga that the report of the Board for 1979-80 has already been placed on the Table of the House. Therefore, ONGC and Oil India are doing very good work and we are all praise for tem. At the same time, it is not possible for them financially as well as from other points of view to take up the entire work in the area which Mr. Banatwalla just now mentioned. Out of the total area on ground and off-shore, we are working only a part of it. Therefore, the rest of it has to be worked. Therefore, 32 blocks were carved out and offered to the foreign oil companies. I will be coming to the House with some information after some time. All the areas are not being taken up by the oil companies, because a new oil market has opened in the USA and most of the companies are developing their activities there. It is not as if the oil companies are keen to come to India and we are bartering away our interests. We are keeping our interests safe. We are not going to give any quantum of oil to the foreign oil companies. Even if they come and work here, suppose they bring their own technical know-how and spend their money in the initial stages for exploratory work and seismic survey work the risk is theirs. Unless they find oil they will not be able to get their share of oil. Even if they get oil, it will have to be given back to India. So they will be taking only the notional oil with them. Therefore, it is not correct to say that we are bartering the interest of the country. Even in the United Kingdom when originally there was so much technical know-how with the British Oil Corporation and other local companies, about 694 blocs were offered to foreign oil companies out of which 96 blocs were given to them. Similarly in China, so many oil companies including the US companies are working. Therefore, there should not be any inhibition in taking technology from other countries where it is available. It is a difficult area. We should not take a dogmatic approach in this. We must take a positive view keeping in view the interest of the country. And the positive approach is that we must produce more oil. We are producing oil. Mr. Harikesh Bahadur has said that no progress has been made. I think, in about 1 1/2 years lot of progress has been

made and the oil production has gone up. Next year, due to increase in oil production by about three million tonnes, our oil import bill is expected to be reduced by several hundred crores. On account of increase in fertiliser production, Rs. 400 crores will be saved in foreign exchange. I am absolutely hopeful that apart from the new oilfields which are being found, the existing oilfields will be able to make us 75 per cent self-sufficient by 1983-84. Therefore, this is not a mean achievement by the engineers and workers of ONGC and Oil India, for which we must thank them.

Mr. Yadav has drawn the attention of the Ministry to the admixture of kerosene oil with diesel. It is a fact. Because the price of kerosene oil remaining at a low level and the price of diesel going up, the tendency to mix up the two has gone up. The result is that today we are surplus in diesel and it is available freely at every place. Mr. Harikesh Bahadur has said that there are long queues for diesel. That is not correct. Actually the consumption of kerosene oil has gone up because of this admixture and the consumption of diesel and petrol has gone down. We were expecting an increase of 10 per cent over the last year. But actually the consumption of diesel and petrol has gone up by 5 per cent only whereas the consumption of kerosene oil has gone up by 10 per cent. Therefore, the remedy is to equalise the prices of the two. But it is not possible because kerosene is an item which is being consumed by the poorest sections of society. If we reduce the price of diesel, it will affect the economy of the country. Therefore, we are pursuing the idea of giving some colour or dye so that mixing could easily be detected.

Therefore, there is nothing new which I have to add. I again say that no incidence of this excise duty is going to be passed on to the consumers.

SHRI RAM SINGH YADAV: What about exploration of oil in Jaisalmer area?

SHRI P. C. SETHI: Jaisalmer area has been parcelled out to ONGC and Oil India. I am hopeful that after placing the rigs there, within two or three months, we shall be able to start drilling.

MR. CHAIRMAN: The question is.

"That the Bill to amend the Oil Industry (Development) Act, 1974, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We now take up clause by clause consideration. The question is:

'That clause 2 stand part of the Bill'

The motion was adopted.

Clause 2 was added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

श्री रामावतार शास्त्री (पटना) : सभापति जी, सेठी जी के तर्कों के बावजूद मैं इस विधेयक से सहमत नहीं हूं। उन्हों ने कहा कि यह गलतफहमी है कि कीमत बढ़ेगी। मैं समझता हूं कि स्वयं सेठी जी को गलतफहमी है कि कीमत नहीं बढ़ेगी। अब तक आप की सरकार ने जितने कदम उठाये हैं उन से कीमतें बढ़ी हैं। यदि एक भी उदाहरण आप देते हैं कि आप के काम से कीमत कम हुई है तो मैं समझ सकता था कि कीमत नहीं बढ़ेगी। इस लिये मेरा कहना है कि कैरोसीन-आयल की कीमत बढ़ेगी और इस समय सब जगहों पर

[श्री रामावतार शास्त्री]

केरोसीन-ग्रायल लोगों को नहीं मिल रहा है, जहां मिलता है वहां बहुत मंहगा मिल रहा है। मैं अपने बिहार की बात आप को बतलाता हूं-- बिहार की सरकार की वितरण व्यवस्था जैसी है आप जानते हैं। इस लिये कीमतें अवश्य बढ़ेंगी। डीजल की कीमत भी बढ़ेगी।

आप ने कहा कि डीजल की खपत कम हो गई है। आप जानते हैं--क्यों कम हो गई है? इस लिये कम हो गई है कि लोगों के पास डीजल खरीदने के लिये पैसा नहीं है। आप ने यह भी कहा कि इस बार डीजल को कोई पूछने वाला नहीं था। मैं आप को बतला सकता हूं-- हमारे बिहार में बहुत भयंकर सूखा पड़ा और उस समय लोगों को सब जगह डीजल नहीं मिल सका। थोड़े से डीजल के लिये उन की धान की फसल सूख गई, क्योंकि हथिया नक्षत्र में बारिश नहीं हुई।

दूसरी बात---आप ने कहा कि बोर्ड वाले इस पैसे को अपने ऊपर खर्च नहीं करेंगे। आप ने कुछ सूचनायें दी कि इन कामों पर यह पैसा खर्च होगा। मैं आप के भाषण को बहुत ध्यान से सुन रहा था--आखिर में आप ने चर्चा की कि हमारे इंजीनियरों और मजदूरों ने बहुत शानदार काम किया है हमारे तेल उद्योग को बढ़ाने में। मैं जानना चाहता हूं कि आप इन मजदूरों के कल्याण के लिये कौन सा काम करने जा रहे हैं; इस दिशा में आप ने कुछ नहीं कहा है। जिन की वजह से आप की पूंजी बढ़ रही है, जिन की वजह से हम तेल के मामले में धीरे धीरे आत्म-निर्भर बनने की तरफ जा रहे हैं, उन के बारे में आप ने कुछ नहीं कहा। मैं चाहता हूं कि आप मजदूरों के बारे में कुछ कहें, क्योंकि हम लोग मजदूरों में काम करते हैं, उन की हालत को देखते हैं...

MR. CHAIRMAN: It was not within the scope of this Bill.

श्री रामावतार शास्त्री: यदि आप ऐसा कहेंगे तो कैसे चलेगा। उन्होंने अपने भाषण में कहा है कि अमुक अमुक कामों में यह पैसा खर्च होगा, इसी लिये मैं उठा रहा हूं कि क्या बोर्ड मजदूरों को भी कुछ दे सकता है या नहीं? उन को कुछ तो दीजिये।

आखरी बात---कुछ दिन पहले मैं गोहाटी गया था। वहां गोहाटी मजदूर यूनियन, ए० आई०टी०यू०सी० की यूनियन है। वहां के कारखाने की व्यवस्था यह है कि इतना बड़ा आन्दोलन आसाम में चला और फूटवादी शक्तियों ने आसाम में तोड़फोड़ करने की कोशिश की लेकिन उस कारखाने में उन की बात न चल सकी। वहां पर जो ए० आई० टी० यू० सी० की गोहाटी रिफाइनरी मजदूर यूनियन है, वह सेपरेटिस्ट लोगों के बिल्कुल खिलाफ है और उन से लड़ती रही है। वह डिविजिव फोर्सेज के साथ लड़ती रही है। फिर भी अफसोस है कि उस यूनियन को मतदान में सब से ज्यादा मत मिलने पर भी, आप रिकगनाइज नहीं कर रहे हैं। इस अवसर का फायदा उठा कर मैं आप से अनुरोध करना चाहता हूं कि उस यूनियन को आप मान्यता दें। आप इस का पता लगवा लें कि उसे सब से ज्यादा मत आए हैं और वह यूनियन सेपरेटिस्ट लोगों के खिलाफ लड़ती रही है।

इन शब्दों के साथ मैं इस बिल का विरोध करता हूं।

MR. CHAIRMAN: Are you replying to this?

SHRI P. C. SETHI: There is nothing to reply to, but I would only like to add that this is a Bill to seek an amendment whereby whatever funds accrue will go for the development of oil industry.

As far as the welfare of the workers is concerned, the funds from the IOC and the ONGC are already providing for it. We are going on with a very heavy programme of

housing in ONGC both at Bombay and at Dehra Dun. Other social welfare activities and their wages are also taken care of.

As far as Gauhati is concerned, whatever may have been the position in the past, on the 19th, in spite of our repeated requests, the Gauhati Refinery could not work while the other refineries were working. However, that is not the matter of contention, but if the union has to be recognised, it has to be recognised by the State Government because they will go into the membership of the union. Then we have no objection.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The House will now take up the next item.

17.22 hrs.

CINE-WORKERS AND CINEMA THEATRE WORKERS (REGULATION OF EMPLOYMENT) BILL

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Sir, I move*:

"That the Bill to provide for the regulation of the conditions of employment of certain cine-workers and cinema theatre workers and for matters connected therewith, be taken into consideration."

Sir, while moving this Bill, I would like to say that this House has already passed two Bills, namely. "The Cine Workers Welfare Cess Bill, 1981" and "The Cine Workers Welfare Fund Bill, 1981 "during the last Session. We are in the process of formulating rules for the implementatnon of these Acts. These Acts are intended to meet the welfare needs of low-paid indigent cine workers in the production sector through a Welfare Fund. The present Bill is a more comprehensive Bill. You will recollect that last time the Members had expressed themselves that a more comprehensive legislation to protect the empolyees workin in the cineme industry should be brought forward and I had promised that I would do so, and I am doing it in this Session through this Bill.

The present Bill, though again aimed at the welfare of cinema workers is wider in scope in that it provides for the regulation of the conditions of employment of certain categories of cine workers and cinema theatre workers and *inter alia* extend them the benefit of Provident Fund etc.

As I had earlier mentioned while moving for consideration of the Cine Workers Welfare Cess Bill, 1981, and the Cine Workers Welfare Fund Bill, 1981, the number of people employed in the Film Industry is estimated to be of the order of about 3.5 lakhs out of which nearly 60 per cent of the workers are employed in the exhibition sector and the rest in the production and distribution sectors. With the help of these three Bills, we hope to bring a large section of low-paid workers employed in the production and exhibition sector of the film industry within the ambit of the welfare measures envisaged by the Government.

The present bill will cover people engaged for production of feature films whose monthly wages in connection with the engagement in a given feature film is Rs. 1,000/- or less, exclusive of allowences or facilities, or in case of lump-sum payment, whose remuneration does not exceed Rs. 5,000/- for one film. This Bill, as in the case of other two bills which

---

*Moved with the recommendation of the President.